

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2062  
ANSWERED ON:05.08.2010  
. AMENDMENT IN HINDU MARRIAGE ACT  
Punia Shri P.L.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to amend Hindu Marriage Act;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make divorce simple through the proposed amendment;and
- (d) if so, the details thereof/

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) Yes, Madam.

(b) to (d) The Marriage Laws (Amendment) Bill, 2010, which seeks to amend the Hindu Marriage Act, 1955 and the Special marriage Act, 1954 was introduced in the Rajya Sabha on 4th August, 2010. The Bill intends to amend sub-section (2) of section 13B of the Hindu Marriage Act, 1955 and section 28 of the Special Marriage Act, 1954 by doing away with the waiting period of six months from moving a joint motion after filing a petition under the said sections and also for making ir retrievable breakdown of marriage as another ground for grant of divorce with certain safeguards for the wife and children.